

**BEFORE THE HON'BLE NATIONAL GREENTRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 34 of 2023

Mr. Rahul.S. : Applicant

Versus

Member Secretary, Kerala State Pollution Control Board,
Thiruvananthapuram and others : Respondent(s)

**REPORT FIELD BY THE ENVIRONMENTAL ENGINEER ASPER ORDER OF THE HON'BLE
NATIONAL GREEN TRIBUNAL**



Ms. Rema Smrithi VK
STANDING COUNSEL FOR THE 8th RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 34 of 2023

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Dated this the 02nd day of December 2023

STANDING COUNSEL FOR THE 8th RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CHENNAI**Application No. 34/2023**

Mr. Rahul.S. : Applicant

VS.

Member Secretary, Kerala State Pollution Control Board,
Thiruvananthapuram and others : Respondent(s)

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
PALAKKAD.**

I, Sri. Dinesh.K.S., aged 53 years, S/o K.V.Sidharthan, Now working as Environmental Engineer, Kerala State Pollution Control Board, District Office, Palakkad, I am duly authorised to file report on behalf of the 8th respondent, Member Secretary, Kerala State Pollution Control Board.

"In continuation with the report filed on 03/07/2023, report the following."

- 1) At the time of Consent to Establish application they applied in the Industry type "Material recovery facility with Shredder" under Green Category, but at the time of Consent to Operate application, the Industry type changed into "Reprocessing of waste plastic including PVC" which comes under orange category. Distance norms for such Industries coming under small scale is minimum 10m to nearest residence and 15m to the nearest public buildings such as Hospital, Educational Institutions, Court etc. nearest residence located at above 25m from the machinery room. They applied for Consent to Operate 09/10/2023 and consent enquiry conducted on the application and noticed that the grinding machine installed in properly enclosed room with brick walls and roofed shed provided



DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad



for storing raw materials. The photographs of the machinery room and the Industrial shed are produced herewith and marked as **Annexure R8(a)**. Since the unit provided proper control measures to contain the noise pollution and air pollution and complied the Consent condition in the Consent to Establish granted, Consent to Operate granted to the unit with validity upto 30/04/2029. Copy of the Consent to Operate granted is produced herewith and marked as **Annexure R8(b)**.

- 2) As the unit started production nearby people lodged a complaint in this office regarding the sound pollution from the unit. A detailed sound level monitoring will be conducted next week to verify whether the sound level generated from the unit is within the prescribed limit, and take necessary action based on the monitoring result.
- 3) All the above are true to the best of my knowledge, information and belief.

Dated this the 02nd day of December 2023.

DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad



DEPONENT



VERIFICATION

I, Dinesh K.S, aged 53 years S/o K.V. Sidharthan, now working as Environmental Engineer in the District Office - Palakkad of the Kerala State Pollution Control Board at Palakkad, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 02nd day of December 2023, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.



DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad



Dinesh K.S. Environmental Engineer,

District Office - Palakkad

Kerala State Pollution Control Board, Palakkad.

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 34/2023

Mr. Rahul.S. : Applicant

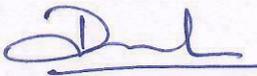
VS.

Member Secretary, Kerala State Pollution Control Board,
Thiruvananthapuram and others : Respondent(s)

AFFIDAVIT

I, Dinesh K.S, aged 53 years S/o K.V. Sidharthan, residing at Irinjalakuda do hereby solemnly affirm and state as follows:

I am now working as the Environmental Engineer, District Office – Palakkad Kerala State Pollution Control Board at Palakkad. I am competent to and duly authorized to represent the 8th respondent in the above case. I know the facts and circumstances of the case. The factual submissions made here under in paragraphs 1 to 3 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made therein are made on advice received from Counsel. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying reply on file and it is so humbly prayed in the interests of justice in this case.



DINESH K.S., DEPONENT

DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad



Solemnly affirmed and signed before me by the literate deponent personally known to me on this the 02nd day of December 2023 at my office in Palakkad

STANDING COUNSEL FOR THE 8th RESPONDENT

Annexure R8(a)



A handwritten signature in black ink, appearing to read 'Dinesh K. S.', written over a horizontal line.

DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad





DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad



FILE NO : KSPCB/PL/ICO/10045716/2023

Date of issue : 25-10-2023



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. : 10045716

Dated : 07-10-2023

To

AL JABAL

CHETTIYANKAD, ALATHUR, PALAKKAD, KERALA, PINCODE:678574

Consent No. : KSPCB/PL/ICO/10045716/2023

Valid Upto : 30-04-2029



DINESH. K. S.
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	VALIDITY	30-04-2029
2	Name and Address of the establishment	AL JABAL CHETTIYANKAD, ALATHUR, PALAKKAD, KERALA, PINCODE:678574 E-Mail : rahaman.salih288@gmail.com Contact Number : 9400037906
3	Occupier Details	ABDUL SALIH ANIYATHKUNDU, NADUVATHAPPARA POST, ALATHUR, PALAKKAD, KERALA, PINCODE:678574 E-Mail : rahaman.salih288@gmail.com Contact Number :
4	Local Body	PERINGOTTUKURISSI
5	Survey Number	166/9
6	Village	Peringottukurissi - 2
7	Taluk	Alathoor
8	District	PALAKKAD
9	Capital Investment(Rs in Lakhs)	4.3
10	Scale	Small
11	Category	ORANGE
12	Annual fee(Rs)	1000.0
	Total Fee remitted(Rs)	1.0
13	Activity	PLASTIC CHIPS PRODUCTION FROM PLASTIC SCRAP @300 Kilogram/Day
14	Machinery details	SHREDDING MACHINE- 15 HP



SPECIFIC CONDITIONS**2. CONDITIONS AS PER****The Water (Prevention and Control of Pollution) Act, 1974**

2.1 Domestic effluent generated shall be treated in septic tank as per IS 2470 (Part I): 1985 and discharged through soak pit with concreted bottom, honey comb brick work or perforated ring side wall, 75cm thick 2mm sand envelope outside it.

2.2 Water Consumption: 250 L/D

2.3 Effluent Generation: 0.2 KLPD

3. CONDITIONS AS PER**The Air (Prevention and Control of Pollution) Act, 1981**

3.1 Air pollution control measures providing in the industry/establishment shall be made functional whenever the industry/establishment is operational.

3.2 Proper periodic maintenance shall be done to all the Air pollution control measures/devices.

4. CONDITIONS AS PER**The Environment (Protection) Act, 1986.**

4.1. Plastic Waste Management Rules, 2016 and amendments shall be followed for the management of plastic waste. Single use plastic ban as per notifications and orders for Kerala shall be strictly be followed.

4.2. Waste batteries shall be disposed of as per the Battery Waste Management Rules, 2022.

4.3 E-wastes shall be disposed of as per the provisions of E-waste management Rules, 2016 and amendments.

4.4 The provisions of the Noise Pollution (Regulation and Control) Rules, 2000 shall be followed with.

4.5 Hazardous waste generated if any, shall be disposed of in compliance with the provisions of the Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016.

5. SPECIFIC CONDITIONS

5.1 For renewal of the consent in case of continuance of discharge/operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System 2 months prior to the date of expiry. Late application will be accepted only with fine.

5.2 This consent is granted subject to the power of the Board to review and make variation in or revoke any of the conditions as the Board deems fit as per the relevant Acts/Rules.

5.3 The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.



5.4 Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

5.5 Energy and water conservation measures shall be adopted as far as possible.

5.6 Renewable sources of energy such as solar energy shall be utilized for lighting and heating wherever possible.

5.7 There shall not be any fugitive emission from the premises.

5.8 Good housekeeping shall be maintained in and around the plant.

5.9 All operations likely to produce dust or noise shall be carried out with appropriate enclosure.

5.10 The consentee shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions.

5.11 Raw materials shall be only stored in the roofed shed.

5.12 No open burning of plastic scraps and covers shall not be done.

5.13 No washing of the waste plastic shall be done in the unit.

5.14 No change or alteration of the industrial plant is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith

5.15 AS PER THE AMENDMENT TO PWM RULES DATED 16.02.2022 ALL THE PLASTIC WASTEREPROCESSING UNITS ENGAGED IN THE RECYCLING OF RIGID PLASTIC PACKAGING, FLEXIBLE PLASTIC PACKAGING OF SINGLE LAYER OR MULTI LAYER, MULTILAYERED PLASTIC PACKAGING, PLASTIC SHEET OR LIKE USED FOR PACKAGING SHALL BE COMPLY WITH EXTENDED PRODUCER RESPONSIBILITY(EPR) AND REGISTER THROUGH THE ONLINE CENTRALIZED PORTAL DEVELOPED BY CPCB. SO THE REGISTRATION SHALL BE DONE WITHIN THREE MONTHS AND THE COPY OF THE EPR REGISTRATION SHALL BE SUBMITTED TO THE DISTRICT OFFICE.

5.16 This consent is granted on the basis of the affidavit and other documents furnished by the applicant. If the statement furnished in the affidavit/document is found false or in the case of noncompliance of integrated consent to operate conditions the consent issued will be withdrawn/cancelled.

Digitally signed by DINESH K S
Date: 2023.10.25 08:43:41 IST

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER

To



M/s AL JABAL

CHETTIYANKAD, ALATHUR, PALAKKAD, KERALA, PINCODE:678574

E-Mail : rahaman.salih288@gmail.com

Contact Number : 9400037906

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to www.keralapcbonline.com and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Phoenix website.

